

In the Central Administrative Tribunal  
Calcutta Bench

OA No.1158 of 1996

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Arun Kri. Chatterjee

Vs.

South-Eastern Railway

For the Applicant : In person

For the Respondents: Mr. P. Chatterjee, Advocate

Date of Order : 17-9-98

ORDER

Applicant in person is present. But his Advocate Mr. Ghosh is absent. Applicant submits that the date 30.2.92 (Annexure-A1) at page 4 of the judgement dated 6-8-98 should be read as 3-2-92 in place of 30-2-92 because Annexure-A1 is dated 3-2-92. Prayer is considered and allowed. Accordingly, the order dated 30-2-82 (Annexure-A1) should be read as 3-2-92. So, the case is deleted.

2. Plain copy of the order be furnished to the parties.

( D. Purkayastha )  
Member(J)